

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-108
IB-802/ND/2022
New IA/1752/2024

IN THE MATTER OF:

IVL Dhunseri Petrochem Industries Pvt. Ltd.

.....Applicant

Vs.

Iceberg Aqua Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Akash Srivastava, Adv.

For the Respondent :

ORDER

New IA/1752/2024:-

This is an application filed by the Resolution Professional under Regulation 13(1C)(b)(ii) of the IBBI (IRP for CP Regulations) 2016, seeking direction of this Adjudicating Authority for condonation of delay in filing the claim by one of the creditor. Heard the submissions made by the Ld. Counsel on behalf of the Resolution Professional. It was submitted that a claim has been received by the Resolution Professional during the period specified in Regulation 13(1B) and the same has been provisionally admitted by the Resolution Professional. In view of the facts and circumstances of the case, we condone the delay in filing the claim by the creditor before the Resolution Professional. The Resolution Professional is directed to verify the claim as per

the law and take appropriate decision. With these observations the present application i.e. New IA/1752/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)